IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 2676 of 2020

Shabnam Khatun … Petitioner

Versus

The State of Jharkhand & Anr. … Opposite Parties

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. S.K. Soni, Advocate
For the State : Mr. V. Pradhan, Addl. P.P.

Order No.02 Dated- 26.03.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Issue notice to the opposite party no. 2.

The petitioner is directed to file requisites for service of notice upon the opposite party no. 2 under registered cover with A/D as well as under ordinary process within four weeks, failing which, this criminal miscellaneous petition will stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this criminal miscellaneous petition after receipt of service report of notice issued to the opposite party no.2.

Sonu-Gunjan/- **(Anil Kumar Choudhary, J.)**